maintenance of roads, healthcare, primary education and public parks etc. within available resources. Besides, the Government also allots grant-in-aid to deficit Cantonment Boards and for creation of capital assets in Cantonments.

(d) No, Sir.

## Vigilance clearance for Airbus 300 mid-air refuelling aircrafts

1730. SHRI A.K. SELVARAJ: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that the '9,000 crore projects to acquire six Airbus 300 midair refuelling aircrafts or tankers has received another jolt; and
- (b) whether it is also a fact that the almost finalized deal has now being referred to the vigilance department for clearance and if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) No, Sir. The procurement case of Flight Refueller Aircraft (FRA) is at the Contract Negotiation Committee (CNC) stage.

Since the Central Bureau of Investigation (CBI) had registered a case against M/s Airbus Industries in a matter pertaining to Ministry of Civil Aviation, the agency has been requested to provide current status of the case.

## FDI in defence sector

1731.SHRIMATI SASIKALA PUSHPA: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Government proposes to bring hundred per cent Foreign Direct Investment (FDI) in defence production sector;
  - (b) if so, the details thereof this year, vis-a-vis last year; and
- the details of the plans envisaged to hike the FDI in defence production sector?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): (a) and (b) The Government vide Press Note 7 of 2014 Series dated 26.8.2014 has notified revised FDI Policy in defence sector, according to which FDI up to 49% is allowed in the sector through FIPB route and above 49% through approval of Cabinet Committee on Security (CCS) on case to case basis, wherever it is likely to result in access to modern and state-of-the-art technology in the country.

(c) There is no proposal at present to revise it.